

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The capacity addition target for the year 2012-13 is 17,956 MW comprising 802 MW hydro, 15,154 MW thermal and 2,000 MW nuclear capacity.

(c) and (d) The electricity generation target for the year 2012-13 is 9,30,000 million units (MU) comprising 3,87,005 MU in the Central Sector (including Bhutan import), 3,72,787 MU in the State sector and 1,70,208 MU in the Private Sector.

Special assistance to power deficient States

†583. SHRI DHIRAJ PRASAD SAHU: Will the Minister of POWER be pleased to state:

(a) whether Government proposes to provide special assistance to all such States and to the State of Jharkhand in particular, which are facing shortage of power;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Under the Seventh Schedule concurrent List-III, entry 38 of the Constitution of India, electricity is a concurrent subject and as per section 30 of the Electricity Act, 2003, the States are mandated *inter-alia* to facilitate transmission and supply of electricity within the State for economical and efficient utilization of electricity including adequate supply of power. The Central Government allocates additional power from unallocated power available from Central Generating Stations (CGSs) to States/UTs including Jharkhand to mitigate the power shortage.

Debt recast package for discoms

584. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of POWER be pleased to state:

(a) whether Government has announced a Rs. 1.9 lakh crore debt recast package for State power distribution utilities in the country; and

†Original notice of the question was received in Hindi.

(b) if so, the details of the package?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. The Government of India has approved a scheme for Financial Restructuring of State owned Distribution Companies for financial turnaround by restructuring their debt with support through a Transitional Finance Mechanism by Central Government. The salient features of the schemes are given in Statement appended to the Answer to USQ No. 581 part (a) and (b).

Inclusion of private distribution companies under R-APDRP Scheme

585. SHRI DILIP KUMAR TIRKEY: Will the Minister of POWER be pleased to state the details of the action taken by the Ministry, so far, on the assurance given to the Chief Minister of Odisha on the issue of inclusion of private distribution companies of Odisha under the Restructured Accelerated Power Development and Reform Programme (R-APDRP) Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): State Government of Odisha has been requesting Ministry of Power to cover its utilities, including Central Electricity Supply Utility (CESU) under R-APDRP.

R-APDRP was launched as Central Sector Scheme for XI Plan to provide financial assistance to State power Distribution Utilities. As per approved scheme, areas under private utilities are not covered under Re-Structured Accelerated Power Development & Reforms Programme (R-APDRP). Therefore, the privatized power distribution utilities of Odisha are not eligible for the scheme. The proposal for participation of private utilities in R-APDRP is under consideration in Government of India.

As per information available, CESU is a body corporate with 51% share held by private company and artificial judicial person constituted under law. Therefor, it has been decided to extend R-APDRP scheme to CESU through Government of Odisha. State Government was requested to send its consent for receiving the funds under R-APDRP, channelizing them to R-APDRP work in CESU area as per the requirement of the scheme, undertaking responsibility of fulfilling the conditions prescribed in the scheme and accepting the obligation of the repayment of the loans. Government of Odisha vide its letter dated 5th November, 2012 has intimated consent of the State Government of Odisha for this.

In view of this, proposal of extending R-APDRP to CESU will be considered.